

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)

(IB)-421(PB)/2017

In the matter of:

M/s. Amar Tours & Transport

... Applicant

v.

M/s. G.P. Airlines (India) Ltd.

... Respondent

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.

Order delivered on 22.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER(TECHNICAL)

For the applicant:

Mr. Saurabh Upadhyay, Adv.

Mr. Harshit Samwal, Adv.

Mr. Vipul Sharma, Adv.

For the respondent:

Dr. U.K. Chaudhary, Sr. Adv.

Mr. Abdhesh Chaudhari, Adv.

Mr. Meenesh Dubey, Adv.

Mr. Manisha Chaudhary, Adv.

Mr. Himanshu Vij, Adv.

ORDER

At the request of the parties the matter is posted on 4.12.2017.

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

Sd/-

R.VARADHARAJAN /
MEMBER(JUDICIAL)

KCS